गृह-कार्य मंत्री (श्री वाई० बी० चव्हाण):

(क) और (ख) अपने आपको निजाम की सम्पत्ति के निकाल गए कर्मचारियों का संघ कहने वाली एक संस्था से कुछ अभ्यावेदन प्राप्त हुए थे जिनमें पेंशन सम्बन्धी लाभ प्राप्त करनें के लिये सरकारी महायता के लिये प्रार्थना की गई थी। यह निजाम हैदरा-बाद के निजी कर्मचारियों का मामला है, जो गैर-सरकारी सेवा में थे।

†[THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN):
(a) and (b) Some representations had been received from an association describing itself as "Nizam's Estate Dismissed Employees' Association" requesting for Government's good offices in securing pensionary benefits. This is a matter of private employment with the Nizam of Hyderabad.]

## मिश्र सरकार के विरुद्ध केन्द्रीय गुप्तचर विभाग द्वारा जांच

720. श्री दत्तोपन्त ठेंगड़ी: क्या गृह-कार्य मंत्री यह बताने की क्रपा करेंगे कि:

- (क) क्या यह सच है कि मध्य प्रदेश सरकार ने केन्द्र से निवेदन किया है कि वह केन्द्रीय गुप्तचर विभाग को मिश्र सरकार के सदस्यों के कतिपय कार्यो की जांच करने के लिए कहे; और
- (ख) यदि हां, तो इस सम्बन्ध में सरकार द्वारा क्या निर्णय किया गया है ?

†[C.I.B. INQUIRY AGAINST MISHRA GOV-ERNMENT

- 720. SHRI D. THENGARI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the Government of Madhya Pradesh have requested the Centre to ask the Central Intelligence Bureau to enquire into certain action of the Members of the Mishra Government; and
- (b) if so, what decision has been taken by Government in this regard?

गृह-कार्य मंत्री (श्री वाई० बी० चव्हाण)ः

(क) और (ख) शायद, मान्यवर सदस्य मध्य प्रदेश से गुलाबी चने के निर्यात के मामले की केन्द्रीय जांच ब्यूरो द्वारा जांच कराने के लिये मध्य प्रदेश सरकार के अनुरोध के बारे में सूचना मांग रहे हैं। यदि ऐसा है तो इस सदन में 24 नवम्बर 1967 को दिये गए अतारांकित प्रश्न संख्या 341 के उत्तर को देखने का कष्ट करें।

†[THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b) Presumably, the Member is seeking information about the request of the Government of Madhya Pradesh for the investigation by the Central Bureau of Investigation into the deal relating to the export of Gulabi Chana from Madhya Pradesh. If so, attention is invited to the reply given to Unstarred Question No. 341 in this House on 24th November 1967.]

## LAWLESSNESS IN DELHI

721. SHRI N. SRI RAMA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the news-item published in 'The Hindustan Times' on the 25th October, 1967 under the caption "Lawlessness in Delhi"; and
- (b) if so, what is the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) The incident referred to in the news-item occurred suddenly and could not be anticipated by the local police. Both the parties involved had been contacted earlier in the day and they had agreed not to disturb the peace till they appeared in the Court of the Magistrate the next day. Unfortunately, at the time of the incident, both the Station House Officer and the beat Constable were on their rounds and could not be contacted. There was however some delay on the part of the Control Room Van in reaching the spot. Suitable action is being taken